

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.211- IA/70(AHM) 2024
In
CP(IB) 5 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Hero Fincorp Ltd

.....Applicant

V/s

Steel Konnect (India) Pvt Ltd

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate

For the Respondent / Liquidator : Mr. Sumit Parikh, Advocate for R-1

ORDER

IA/70(AHM) 2024

In pursuance of the notice issued by this Tribunal, a service report has been filed on yesterday i.e., 13.05.2024, vide inward diary No. D-4063, which reflects that notice was served through email to respondent No. 1 / erstwhile RP and liquidator on 14.03.2024.

However, this Tribunal has ordered the service of respondent Nos. 1 and 2 through Dasti mode as well on 06.02.2024.

In pursuance of the said notice, erstwhile RP has appeared through Advocate Mr. Sumit Parikh, and stated that he has nothing to do with this case as he has been discharged and the entire asset of the corporate debtor has already been handed over to the liquidator.

Let fresh steps be taken for service of the notice to the respondent No. 2 / liquidator by registered mode as well as through dasti mode and file proof of service.

Re-list on 01.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)